

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.1605/94 and O.A.98/95

Monday, this the 22nd day of April, 1996.

CORAM:

HON'BLE MR PV VENKATKRISHNAN, ADMINISTRATIVE MEMBER

O.A.1605/94

S Sheela,
Manakkattil Veedu,
Near Railway Gate,
Kulathur.P.O.
Thiruvananthapuram.

- Applicant

By Advocate Mr N Nandakumara Menon

Vs.

1. The Union of India represented by the Secretary, Department of Space, Government of India, Bangalore-94.
2. The Vikram Sarabhai Space Centre, represented by its Director, Indian Space Research Organisation.P.O. Thiruvananthapuram.
3. The Indian Space Research Organisation represented by its Chairman, Anthareeksha Bhavan, New Bel Road, Bangalore-94.
4. The Administrative Officer, Vikram Sarabhai Space Centre, Indian Space Research Organisation.P.O. Thiruvananthapuram-??.

- Respondents

By Advocate Mr CN Radhakrishnan

O.A.98/95

Antony Fernandez.P.
Valiavilakam House, Pallithura.P.O.
St. Xavier's College.P.O.
Thiruvananthapuram.

- Applicant



By Advocate Mr N Nandakumara Menon

Vs.

1. Union of India represented by the Secretary, Department of Space, Bangalore.
2. The Vikram Sarabhai Space Centre, represented by its Director, Indian Space Research Organisation.P.O. Thiruvananthapuram-22.
3. The Indian Space Research Organisation represented by its Chairman, Anthareeksha Bhavan, New Bel Road, Bangalore-94. - Respondents

By Advocate Mr CN Radhakrishnan

The applications having been heard on 22.4.96 the Tribunal on the same day delivered the following:

O R D E R

In these two cases the applicants claim that they belong to evictee families. Their contention is that respondents had agreed to provide employment to members of evictee families. They had been considered and after due interview they had been selected for employment. However, due to various reasons actual appointment orders were not issued to them. They pray for a direction to respondents to appoint them in suitable posts.

2. According to respondents, the applicants could not be appointed because in the case of applicant in O.A.1605/94 there was a ban on appointment in Group 'D' categories and

respondents state that her case will be again considered against future vacancies; in the case of applicant in O.A.98/95 though he had been placed 10th in the select panel there were only 5 vacancies and so he could not be appointed(A11)..

3. Learned counsel for respondents submitted that the case of these two applicants cannot be considered in future because 26 was the upper age limit for appointment to Group 'D' posts and applicants had already crossed this age limit. However, learned counsel for applicant pointed out that in the case of applicant in O.A.98/95, the applicant had already crossed the age limit of 26 when he had been called for interview and therefore there should be no objection to the applicant being considered again despite the age limit.

4. Considering that the applicants had been found suitable for appointment and had been selected but were unfortunately not appointed due to various reasons, it would be in the fitness of things if the respondents consider the case of applicants for future vacancies as they themselves have stated in the various letters issued by them. Respondents may consider the applicants for future vacancies subject to their satisfying the conditions of eligibility.

5. With these observations the applications are disposed of. No costs.

Dated, the 22nd April, 1996.

Sd/-
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

ma22/4



CERTIFIED TRUE COPY
Date 23.4.96

Deputy Registrar

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23/4

List of Annexure

Annexure A-11
(in OA-98/95)

: Photostat copy of the Order
No.VSSC/RMT/12.0. dt. 24.8.94
issued by the Head, Personnel and
General Admn. for Director, VSSC
to the applicant.



CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 98 of 1995.

Tuesday this the 23rd day of January, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Antony Fernandez P.,
Valiavilakam House,
Pallithura P.O.,
St. Xavier's College P.O.,
Thiruvananthapuram. .. Applicant

Vs.

1. Union of India, represented by
the Secretary,
Department of Space, Bangalore.
2. The Vikram Sarabhai Space Centre,
represented by its Director,
Indian Space Research Organisation
P.O., Thiruvananthapuram-22.
3. The Indian Space Research
Organisation (I.S.R.O), represented
by its Chairman,
Anthareeksha Bhavan, New Bel Road,
Bangalore-94. .. Respondents

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Neither applicant nor his counsel is present.

Application is dismissed. No costs.

Tuesday this the 23rd day of January, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN